

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 24
CP (IB) No. 113/Chd/HP/2020**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Nangalwala Industries (P) Ltd. ...Petitioner-Operational Creditor

Vs.

Inox Wind Limited ...Respondent-Corporate Debtor

Present through Video Conferencing:

Ms. Balpreet K. Sidhu, Advocate, proxy counsel for Ms. Samiya Singh, Advocate for the petitioner-operational creditor.
Ms. Nitika Sharma, Advocate for respondent-corporate debtor.

It is stated by learned counsel for the respondent-corporate debtor that written submissions have been e-filed but hard copy of the same has not been filed. She is directed to file the same in the Registry within one week with a copy in advance to the counsel opposite. A date is requested by learned counsel for the petitioner-operational creditor for filing the short written submissions. Let the same be filed at least one week before the next date of hearing with a copy in advance to the counsel opposite. The matter be listed on 05.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September 27, 2022
YP